

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 320 OF 2018 &**  
**IA NO. 1292 OF 2018**

**Dated: 30<sup>th</sup> October, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Punjab State Power Corporation Limited** .... **Appellant(s)**  
**Versus**  
**Punjab State Electricity Regulatory Commission & Ors.** .... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Krishne Kant for  
Mr. Tajender K. Joshi

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1  
  
Mr. M.G. Ramachandran  
Mr. Ranjitha Ramachandran  
Mr. Pulkit Agarwal  
Mr. Shubham Arya for R-2  
  
Ms Swapna Seshadri for R-3

**ORDER**

**Admit.**

Learned counsel appearing for the Respondent Nos. 1, 2 and 3, pray for eight weeks time to file their respective reply in the matter.

Learned counsel for the Appellant also prays for four weeks time thereafter to file his rejoinder to the reply to be filed by the appearing respondents.

Submissions made by the learned counsel appearing for the Appellant and the appearing Respondents, as stated above, are placed on record.

Learned counsel for the appearing Respondents are permitted to file their respective reply in the matter by 24.12.2018, after duly serving copy to the learned counsel for the Appellant and learned counsel for the appearing

respondents. Thereafter, learned counsel for the Appellant is permitted to file his rejoinder to the reply to be filed by the appearing respondents by 28.01.2019, after duly serving copy to learned counsel appearing for the appearing respondents.

List the matter on 07.02.2019, as agreed by the learned counsel for the appearing parties.

**(S. D. Dubey)**  
**Technical Member**

*vt/js*

**(Justice N. K. Patil)**  
**Judicial Member**